COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 622 OF 2017 IN DFR NO. 2040 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Gama Infraprop Pvt. Ltd. ... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Mr. Prateek Gupta

Counsel for the Respondent(s) : Mr. Buddy A Ranganadhan for R-1

ORDER

<u>IA NO. 622 OF 2017</u>

(Appln. for condonation of delay re-filing)

There is 23 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

DFR NO. 2040 OF 2017

Registry is directed to number the appeal.

Issue notice to the Respondents returnable on 10.10.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

List the matter for admission on 10.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt